



**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-211/2013/\_\_\_\_\_/A

From :- Shri Kaushik Kumar Sharma,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Abubakkar Siddique,  
Member,  
Motor Accident Claims Tribunal,  
Nagaon.

Dated Guwahati the 10<sup>th</sup> January, 2020

Sub: **Cancellation of Casual leave.**

Ref:- Your letter No. MACT/N/2614/19, dtd 26.12.2019

Sir,

With reference to the above, I am directed to inform you that, your prayer for cancellation of casual leave on 26.12.2019 and 27.12.2019, has been granted/rejected.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-211/2013/ 393 /A, dated

Copy to:

1. The Systems Analyst, Gauhati High Court.

  
10/1/2020

**JT. REGISTRAR (VIGILANCE)**

Iden